

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213 - IA(Liq.)/8(AHM)2024
in
CP(IB)/314(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shrinathji Spintex Pvt Ltd
V/s
Sunrise Ginning Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, a.w Mr. Mayur Jugtawat, Adv. & Mr. Rahul Bhavsar, Adv.
For the Respondent : Mr. Monaal Davawala, Adv.
For the Bank : Mr. Vishwas V Shah, Adv. for Bank of Baroda

ORDER

IA(Liq.)/8(AHM)2024

Prospective Resolution Applicant stated that is giving improved plan and COC is ready to reconsider the same, hence, requested for adjournment on this application. This was agreed by the RP.

List for further consideration on 04.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)